The Madhya Pradesh Adhyaksha Tatha Upadhyaksha Evam Neta Pratipakha Vetan Tatha Vidhi (Sanshodhan) Adhiniyam, 2010

Act 18 of 2010

Keyword(s):
Speaker, Deputy Speaker, Leader of Opposition, Salary and Allowances
MADHYA PRADESH ACT
No. 18 OF 2010

THE MADHYA PRADESH ADHYAKSHA TATHA UPADHYAKSHA EVAM NETA PRATIPAKSHA VETAN TATHA BHATTA VIDHI (SANSHODHAN) ADHINIWAM, 2010.

[Received the assent of the Governor on the 23rd April 2010; assent first published in the “Madhya Pradesh Gazette (Extra-ordinary)”, dated the 27th April, 2010].


Be it enacted by the Madhya Pradesh Legislature in the Sixty-first Year of the Republic of India as follows:—

Short title.

1. This Act may called the Madhya Pradesh Adhyaksha Tatha Upadhyaksh Evam Neta Pratipaksha Vetan Tatha Bhatta Vidhi (Sanskodhan) Adhiniyam, 2010.

PART I
Amendment to the Madhya Pradesh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) Adhiniyam, 1972 (No. 27 of 1972).

2. In Section 2 of the Madhya Pradesh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) Adhiniyam, 1972 (No. 27 of 1972) (hereinafter referred to as the Principal Act), for the words “nine thousand “, the words “ten thousand” shall be substituted.

Amendment of Section 2.

3. In Section 3 of the Principal Act,—

(i) in sub-section (1), for the words “nine thousand” and “six thousand”, the words “thirteen thousand” and “ten thousand” shall respectively be substituted;

(ii) in sub-section (2), for the words “twelve thousand”, the words “eighteen thousand” shall be substituted;

(iii) in sub-section (3), for the words “five hundred”, the words “eight hundred” shall be substituted;

Amendment of Section 3.

PART II
Amendment to the Madhya Pradesh Vidhan Mandal Neta Pratipaksha (Vetan Tatha Bhatta) Adhiniyam, 1980 (No. 8 of 1980).

4. In Section 3 of the Madhya Pradesh Vidhan Mandal Neta Pratipaksha (Vetan Tatha Bhatta) Adhiniyam, 1980 (No. 8 of 1980) (hereinafter referred to as the Principal Act), for the words “nine thousand” the words “ten thousand” shall be substituted.

Amendment of Section 3.
5. In Section 4 of the Principal Act,—

(i) in sub-section (1), for the words “nine thousand” the words “thirteen thousand” shall be substituted;

(ii) in sub-section (2), for the words “twelve thousand”, the words “eighteen thousand” shall be substituted;

(iii) in sub-section (3), for the words “five hundred”, the words “eight hundred” shall be substituted.